



ABSTRACT

Disaster Management – Corona Virus Disease (COVID-19) – Infection prevention and control – The Disaster Management Act, 2005 – Notification issued imposing restrictions in the territorial jurisdictions of the State of Tamil Nadu for a period of 21 days with effect from 25.03.2020 – Further extension upto 30th April 2020 midnight 12.00 - Notification - Issued.

Revenue & Disaster Management (DM-II) Department

G.O.(Ms)No.190

Dated. . 13. 04.2020

விகாரி, பங்குனி 31
திருவள்ளூர் ஆண்டு 2051

Read:

1. Ministry of Home Affairs Order No.40-3/2020-DM-I(A) dated 24.03.2020.
2. G.O.(Ms) No. 172, Revenue and Disaster Management Department DM II Section dated 25.3.2020.
3. G.O.(Ms) No. 174, Revenue and Disaster Management Department DM II Section dated 28.3.2020.
4. G.O.(Ms) No. 178, Revenue and Disaster Management Department DM II Section dated 3.4.2020
5. G.O.(Ms) No. 182, Revenue and Disaster Management Department DM II Section dated 6.4.2020.
6. G.O.(Ms) No. 188, Revenue and Disaster Management Department DM II Section dated 11.4.2020
7. From the Principal Secretary and Commissioner of Revenue Administration, OCI/563/2020, dated 13.4.2020

NOTIFICATION

WHEREAS, in exercise of the powers under Section 6(2)(i) of the Disaster Management Act,2005, the National Disaster Management authority (NDMA) has issued an ORDER No.1-29/2020-PP (Pt-II) dated 24th March,2020 directing the Ministries / Departments of Government Of India, State/ Union Territory Governments and State/Union Territory Authorities to take effective measures so as to prevent the spread of COVID-19 in the country which has already been declared as pandemic by the World Health Organization;

AND WHEREAS, the State Government of Tamil Nadu has issued orders under G.O.(Ms) No.172, Revenue and Disaster Management, Dated.25.03.2020 imposing restrictions in the territorial jurisdiction of the State of Tamil Nadu which came into force for a period of 21 days with effect from 25.3.2020. The existing restrictions were effective to contain the pandemic to a large extent.

AND WHEREAS, the Government of Tamil Nadu is satisfied that effective and immediate measures need to be continued to prevent and contain the spread of COVID-19.

NOW THEREFORE, based on the elaborate consultations with Public Health Experts and field level officers, the State Government of Tamil Nadu extend the restrictions in the territorial jurisdiction of the State of Tamil Nadu to contain the spread of COVID-19 upto 30th April 2020 midnight 12.00 by adhering to the guidelines and addendums already notified in the order second, third, fourth, fifth and sixth read above under the Disaster Management Act, 2005. Further action will be taken to modify the guidelines on the above said restrictions as and when the same are communicated by the Government of India and National Disaster Management Authority.

(By order of the Governor)

K.SHANMUGAM
CHIEF SECRETARY TO GOVERNMENT.

To

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All Additional Chief Secretaries, Principal Secretaries and
Secretaries to the Government, Secretariat, Chennai.

The Principal Secretary/Commissioner Revenue
Administration,Chepauk,Chennai.

All the District Collectors.

The Hon'ble Chief Minister Office, Chennai-9.

The Private Secretary to Chief Secretary, Chennai-9.

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13/04/2020
SECTION OFFICER